

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRIMATI RENUKA DEVI BARAKATAKI): (a) According to information furnished by the Delhi Municipal Corporation this is the case in some of the schools.

(b) This is the case in a few schools.

(c) Under the mid-day meal scheme only nutrition biscuits are provided free of cost to all children in Corporation Nursery school/classes and to children of primary schools in re-settlement colonies and backward areas including Harijan children.

(d) Does not arise.

Memorandum by Resident welfare Association Baba Kharag Singh Marg, New Delhi

*475. **SHRI MOHD. HAYAT ALI:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Baba Kharag Singh Marg Resident's Welfare Association has submitted a representation to the Chief Engineer regarding the difficulties and sufferings faced by them due to faulty/defective construction of Government quarters (Type III) at Baba Kharag Singh Marg;

(b) is it also a fact that the Welfare Association has demanded to stop the payment of amount to the contractor who has constructed these Government quarters; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir. A representation from Baba Kharag Singh Marg Resident's Welfare Association was received in July, 1978. The representation complained about irregular and inadequate water supply and

alleged faulty/defective construction to be the cause for it.

(b) Yes, Sir.

(c) The system for supply of water has been designed for water supply through an overhead tank, which is under construction. As a temporary measure, water is being supplied to these quarters by direct pumping from a sump. Occupants faced difficulty due to choking of the distribution system. The blockage has since been removed.

Payment to contractor is made only after successful completion of the work and security deposit is refunded after rectification of defects, if any, in accordance with the terms of contract. This will be ensured by the concerned officers.

Lifting of ban on export of Potato

*478. **SHRI C. K. JAFFER SHARIEF:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that the Indian Potato Development Council has recommended to the Government of India to lift the ban on the export of potato and to fix a support price of potatoes for securing a remunerative price for the growers;

(b) if so, whether any recommendation has also been made to reduce the price of seed potato and to make it available in different States at the time of sowing; and

(c) if so, the reaction of Government thereon?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir,

(b) No, Sir, but a recommendation has been made by the Council that a Sub-Committee of the Council may be constituted to look into the problems of seed potato production and distribution to the farmers.

(c) Recommendations of the Council are under consideration of the Government.